

NOTICE

In partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 4th June 2018 (partially modified on 18th June 2018), it is hereby notified for the Advocates and parties appearing in person that **the Honourable the Acting Chief Justice** is pleased to approve following partial modification with effect from **9th July 2018**:

<p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri Justice K.K.SONAWANE</p> <p>(Court Room No. 28)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- Civil Writ Petitions for admission, hearing and order matters therein :-</p> <p>(A) Relating to Maharashtra Co- operative Societies Act. (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (C) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- Civil Writ Petitions for admission, hearing and order matters therein :-</p> <p>(A) Relating to Maharashtra Co- operative Societies Act. (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (C) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p>
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Dated 3rd July 2018

By order

Sd/-
(A.M.Chandekar)
Prothonotary and Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, A.S. Bombay